

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 216
CP-22(ND)/2011

IN THE MATTER OF:

Mr. Nishi Gupta

... **Applicant/Petitioner**

Versus

M/S. Manohar Lal Gupta & Pvt. Ltd. & Ors.

... **Respondent**

Under Section: 397/398 Comp. Act.

Order delivered on 19.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Prashant Mehta, Adv. Raghav Marwaha,
Adv. Rakesh Kumar

For the Respondent : Adv. C. Mukund, Ashok Jain, Adv. Amit Kasera

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.35 pm. In the wake, the hearing in the captioned matter is deferred to 23.10.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)